

SLP (Crl.) No(s).3690/2024

ITEM NO.61

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).3690/2024

(Arising out of impugned final judgment and order dated 26-02-2024 in SMCRLRC No.1559/2023 passed by the High Court Of Judicature At Madras)

I. PERIYASAMY

Petitioner(s)

VERSUS

THE STATE, DIRECTORATE OF VIGILANCE AND  
ANTI CORRUPTION, CHENNAI

Respondent(s)

(FOR ADMISSION and IA No.64904/2024-EXEMPTION FROM FILING O.T. and IA No.64903/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 77571/2024-CLARIFICATION/DIRECTION )

Date : 08-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. A. Mariarputham, Sr. Adv.  
Dr. Ram Sankar, Adv.  
Mrs. Narini Ram Sankar, Adv.  
Ms. Anuradha Arputham, Adv.  
Ms. Robad Khan, Adv.  
Ms. Anusha Nagarajan, Adv.  
Ms. Aditi Pujari, Adv.  
Ms. Rupali Samuval, Adv  
M/S. Ram Sankar & Co, AOR

For Respondent(s) Mr. D. Kumanan, AOR  
Mrs. Deepa. S, Adv.  
Mr. Sheikh F. Kalia, Adv.  
Mr. Chinmay Anand Panigrahi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Kapil Sibal, learned Senior Counsel appearing for the petitioner.

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2. The counsel would first read this Court's order dated 18.03.2024 to point out that liberty was given to the petitioner to make application before the Trial Court for deferment of the trial since this Court is in seisin of the matter. Thereafter the application was filed by the petitioner under Section 309 of the CrPC enclosing this Court's order dated 18.03.2024 in the SLP (Criminal) No. 3690 of 2024. However, the learned Judge presiding over the Special Court, under his order dated 28.03.2024 declined to defer the Trial. The reason given for refusal is the direction by the High Court to conclude Trial on or before 31.07.2024.

3. As is clear, this Court is examining the merit of the High Court's judgment dated 31.07.2024, in the present proceeding.

4. In the circumstances, we are of the view that the Trial ordered by the High Court should not proceed while this Court is considering the challenge by the accused. Accordingly, the proceedings in CC No.13 of 2019 pending before the Learned Additional Special Court is stayed, until the next date of hearing.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR